

14.09.2020

Present : Ld. Substitute APP for State,
IO/SI B.S. Meena in person.

IO filed an application for release of accused Salman @ Ubed & Soaib Qureshi in the present case. It is stated by the IO that the accused were arrested in this case on the basis of their disclosure statement, however no recovery has been effected from the accused and the complainant has also failed to identify the accused persons during TIP proceedings. In view of above facts, as there is no incriminating material against the accused, both accused may be released in this case.

Heard.

I have perused the application and the record of investigation done by IO of this case. Perusal of same reveals that there is nothing against the aforesaid accused except the disclosure statement which its itself inadmissible in evidence. Under these circumstances, the application of the IO is allowed. The aforesaid accused persons released from the present case at this stage, subject to furnishing of personal bond in the sum of Rs. 5000/- each to the satisfaction of concerned Jail Superintendent, if not required in any other case.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines. The printout of the application and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
Duty MM-06(C)/THC/Delhi/14.09.2020

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FIR No. 339/20

PS - Civil Lines

State Vs Salman @ Ubed & Soaib Quareshi

14.09.2020

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IO/ASI Munesh Kumar in person.

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